

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

IA No.141/2017 IN CA (CAA) No.76/BB/2017  
Under Sec.11 OF NCLT RULES, 2016

IN THE MATTER OF OBJECTWIN TECHNOLOGY INDIA PVT. LTD.

Order delivered on: 17<sup>th</sup> October, 2017

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)  
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

For the Interlocutory Applicant: Shri.Perikal K. Arjun, Advocate


**ORDER**

Counsel for the petitioner is present. IA No.141/2017 is listed today.

This application is filed by the counsel for the petitioner under Section 11 of the NCLT, Rules, 2016, to permit the petitioner companies to carry out the correction in page 107 of the Scheme in conformity with the Scheme of arrangement as approved by the Board of Directors and shareholders of the applicant companies and to take the same on record in the interest of justice and equity.

Perused the application and heard the counsel.. I.A. No.141/2017 is allowed. Petitioner is directed to make necessary corrections in the main petition and also to file the amended petition.

  
(ASHOK KUMAR MISHRA)  
MEMBER (TECHNICAL)

  
(RATAKONDA MURALI)  
MEMBER (JUDICIAL)

psp.